#### NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1390/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

NAME OF THE PARTIES: Paramount Chemical & Acid Corporation V/s. Tytan Organics Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION

SIGNATURE

1. Manish Doshi ilo. Vimadalal (6 Advocate Advocateo for Operational Greditor 1/2/8/ Aditya N. Rautri/b Dosai Desai Carringee & Mulla for Respondent / Debter

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## ORDER C.P. No. 1390/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.

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- 2. Today the matter is listed to file Final Consent Terms. Accordingly in compliance the Consent Terms is placed on record dated 11.01.2018. As a consequence the Petitioner is seeking permission to Withdraw the Petition, subject to seeking liberty that incase of default the matter can be mentioned before this Bench. Liberty granted.
- Hence the Petition No. 1390/2017 stood disposed of as Withdrawn. To be consigned to records.

Sd/- ---

Bhaskara Pantula Mohan Member (Judicial) 15.01.2018 ah

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Sd/-

M.K. Shrawat Member (Judicial)

# BEFORE THE HONOURABLE NATIONAL CORPORATE DEBTOR LAW TRIBUNAL, MUMBAI BENCH, MUMBAI

AN APPLICATION BY OPERATIONAL CREDITOR TO INITIATE

CORPORATE INSOLVENCY RESOLUTION PROCESS UNDER THE

### INSOLVENCY AND BANKRUPTCY CODE, 2016

(Under Rule 6 of the Insolvency and bankruptcy (Application to Adjudicating Authority) Rules, 2016

#### APPLICATION NO. 1390 OF 2017

#### IN THE MATTER OF: TYTAN ORGANICS PVT. LTD.

IN THE MATTER OF: An Application to initiate corporate insolvency Resolution process in respect of **TYTAN ORGANICS PVT. LTD.** under Section 9 the Insolvency and Bankruptcy Code, 2016

IN THE MATTER OF: Paramount Chemical & Acid Corporation, a partnership firm, 2/4A, Yogi Smruti, 9/10, Park Road, Vile Parle (East), Mumbai 400 057

### ... APPLICANT/OPERATIONAL

#### CREDITOR

IN THE MATTER OF: TYTAN ORGANICS PVT. LTD., a Corporate Debtor within the meaning of the Companies Act, 1956 and having its registered office at 3<sup>rd</sup> Floor, Sunama House, August Kranti Marg, Mumbai 400 026 ...CORPORATE DEBTOR

CONSENT TERMS BETWEEN THE OPERATIONAL CREDITOR AND THE CORPORATE DEBTOR:

# AGREED, ORDERED, DECLARED AND DECREED AS UNDER:-

1. The Corporate Debtor shall pay to the Applicant/Operational Creditor a sum of Rs. 29,37,711/- (Rupees twenty nine lacs thirty seven thousand seven hundred and eleven only) together with further interest on the principal sum of Rs. 24,14,273/- (Rupees Twenty four lacs fourteen thousand two hundred seventy three only) @ 10% per annum by post-dated cheques in the installments as provided in the table hereunder:-

Sr. No.	Date on or after which	Amount	Cheque No.
	the cheque can be	Contractor and the	N. THE BELLE
	deposited.	and the second	
1.	25th January, 2018	Rs. 3,00,000/- (Rupees	266201
		Three Lakhs Only).	1000
2.	25th February, 2018	Rs. 3,00,000/- (Rupees	266202
	the shart by the relation	Three Lakhs Only).	Said Internet
3.	25th March, 2018	Rs. 4,00,000/- (Rupees	266203
		Four Lakhs Only).	
4.	25th April, 2018	Rs. 4,00,000/- (Rupees	266204
		Four Lakhs Only).	
5.	25 <sup>th</sup> May, 2018	Rs. 5,00,000/-(Rupees	266205
		Five Lakhs Only).	
6.	25th June, 2018	Rs. 5,14,273/- (Rupees	266206
		Five Lakhs Fourteen	
		Thousand Two	and the sector
		Hundred and Seventy	
		Three Only).	
7.	10th July, 2018	Rs. 5,23,438/- (Rupees	266207
		Five Lakhs Twenty	
		Three Thousand Four	
		Hundred and Thirty	
		Eight Only).	
		This sum is the interest	
		@ 10% per	and the second second
		annum till 25th June	
		2018 and further	
		interest on principal	
	A REAL PROPERTY OF	amount on the	
		reducing principal	
		amount.	

The Corporate Debtor has, upon execution hereof, handed over the post-dated cheques, mentioned in the table hereinabove, to the Applicant/Operational Creditor for the payment of the aforesaid installments and the Applicant/Operational Creditor doth acknowledge receipt of the said post-dated cheques.

2. The Corporate Debtor has duly authorized Mr. Mr. Cyrus Bahandurji, a Director of the Corporate Debtor to file the present Consent Terms and who undertakes payment of the aforesaid amount. The said Consent Terms has been signed on behalf of the Applicant/ Operational Creditor by Mr. Devang Parikh, who is duly authorized partner of Applicant/Operational Creditor to do so on its behalf.

3. Once the entire payment in terms of clause 1 above is paid in full to the Applicant/Operational Creditor, the Applicant/Operational Creditor shall have no claim of whatsoever against the Corporate Debtor and the present Application/Petition shall stand disposed off as the claim of the Applicant/Operational Creditor shall stand satisfied.

4. In the event of any single default in payment of the installments referred in clause 1 above (with a grace period of seven (7) days), the present Application/Petition shall stand absolute in terms of prayers (a) to (d) of the present Application/Petition and the Application/Petition shall be, upon receipt of the intimation from the Advocates of the Applicant/Operational Creditor about default, placed on board of Hon'ble Tribunal for further directions in terms of prayers (b) to (d) of the present Application/Petition.

Dated this <u>11</u> day of January, 2018

Paramount Chemical & Acid Corporation,

Tytan Organics Pvt. Ltd

12. D. Paring

(Authorised Signatory)

Bah

(Authorised Signatory)

M/s. Vimadalal & Co.

Advocates for the Applicant Applicant/Operational Creditor M/s. Desai Desai Carrimjee & Mulla

Advocate for the Corporate Debtor

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